

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal(Crl.).CRLMPNos.5835-5836/2017
(Arising out of impugned final judgment and order dated 21/12/2016
in CRLA No. 72/1982 21/12/2016 in CRLA No. 82/1982 passed by the
High Court of Judicature at Allahabad, Lucknow Bench)

MANI RAM AND ORS ETC

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With exemption from surrendering)

Date : 10/04/2017 These applications were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE NAVIN SINHA
[IN CHAMBERS]

For Petitioner(s) Mr. M.Z. Chaudhary, Adv.
Mr. K.U. Khan, Adv.
Mr. Aftab Ali Khan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Crl. M.P. Nos. 5835-5836 of 2017 - for exemption from
surrendering is rejected.

Six weeks' time, as prayed for, is granted for filing proof
of surrender.

(POOJA SEHGAL)
SR. P.A.

(SAROJ KUMARI GAUR)
COURT MASTER